

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRADOHUB B2B LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TRADOHUB B2B LIMITED (Formerly known as Igenius E-Commerce Private Limited)
2.	Date of incorporation of corporate debtor	24/07/2014
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate Debtor	U52512GJ2014PLC080207
5.	Address of the registered office and principal office (if any) of corporate Debtor	A-906, Titanium City Center, Near Sachin Towers, 100 Feet Ring Road, Ananadnagar, Satellite, Ahmedabad 380015, Gujarat
6.	Estimated date of closure of insolvency resolution process	20/05/2022
7.	Liquidation commencement date of corporate debtor	Date of Order is 06/03/2023 (Copy of order uploaded on 09/03/2023)
8.	Name and registration number of the insolvency professional acting Liquidator	Sachin Naveen Sinha IBBI/IPA-002/IP-N00939/2019-2020/12985
9.	Address and e-mail of the Liquidator, as registered with the Board	N-203, Parshwanath Metro City, Nr. H.B. Kapdia School, Sakar Street, T.P. 44, Chandkheda, Ahmadabad-382424, Gujarat sachinsinhaassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	A/25, O/o Ashutosh, Silver Arc, Opp Pansikura Hotel, B/h Townhall, Ellisbridge Road, Ahmedabad-380009, Gujarat. cirptradohub@gmail.com
11.	Last date for submission of claims	06/04/2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the TRADOHUB B2B LIMITED (Formerly known as Igenius E-Commerce Private Limited) on 06/03/2023 (Copy of order uploaded on 03/03/2023).

The stakeholders of TRADOHUB B2B LIMITED (Formerly known as Igenius E-Commerce Private Limited), are hereby called upon to submit their claims with proof on or before 06/04/2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Name and Signature of Liquidator:



Date : 11/03/2023
Place : Ahmedabad

SACHIN NAVEEN SINHA
Liquidator

IBBI/IPA-002/IP-N00939/2019-2020/12985

TATA CAPITAL HOUSING FINANCE LTD.
 Regd. Office : 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013. CIN No. U67190MH2006PLC187552.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan A/c No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Amount as per Demand Notice	Demand Notice Dt.	Possession Type
TCHHL 025900010 0090430 & 9673079	Mr. Nirav Sasikantibhai Adesara (Borrower), Mrs. Prafulaben Sasikant Adesara & Mr. Sasikantibhai Jainilal Adesara, (Co-Borrower)	Rs. 16,96,614/-	20-12-2022 09-03-2023	Symbolic Possession

Description of the Secured Assets/Immovable Properties/Mortgaged Properties: All the rights, piece & parcel of Immovable property bearing Flat No. 301 on 3rd Floor in Block/Building No. '57', of which built-up area admeasuring 39-94 sq. meters, along with undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "RACE COURSE PARK", constituted on non-agricultural land for residential use bearing Revenue Survey No. 481 palki Plot No. 1 to 10, 17 to 20 and 22 to 26 sub Plot No. 45, situate at Moje Village, Rajkot, Sub-District: Rajkot, District: Rajkot of Gujarat. **Bounded as Follows:** East: Stair & Passage, West: Other's Property, North: Other's Property, South: Other's Property.

Sd/-
 Date :09-03-2023
 Place : Gujarat
 Authorized Officer
 For Tata Capital Housing Finance Limited

**FORM B
PUBLIC ANNOUNCEMENT**
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
TRADOHUB B2B LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TRADOHUB B2B LIMITED (Formerly known as Ignitus E-Commerce Private Limited)
2.	Date of incorporation of corporate debtor	24/07/2014
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U52512G2014PLC080207
5.	Address of the registered office and principal office (if any) of corporate debtor	A-906, Titanium City Center, Near Sachin Towers, 100 Feet Ring Road, Anandnagar, Satellite, Ahmedabad 380015, Gujarat
6.	Date of closure of Insolvency Resolution Process	20/05/2022
7.	Liquidation commencement date of corporate debtor	Date of Order is 06/03/2023 (Copy of order uploaded on 09/03/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Sachin Naveen Sinha IBBI/IPA-002/IP-N00939/2019-2020/12985
9.	Address and e-mail of the liquidator, as registered with the Board	N-203, Parshwanath Metro City, Nr. H.B. Kapdia School, Sakar Street, T.P. 44, Chandkheda, Ahmedabad-362424, Gujarat sachinnaveensinha@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	A/25, D/o Ashutosh, Silver Arc, Opp Parsikura Hotel, B/H Townhall, Ellisbridge Road, Ahmedabad-380009, Gujarat. cinpradotub@gmail.com
11.	Last date for submission of claims	06/04/2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the TRADOHUB B2B LIMITED (Formerly known as Ignitus E-Commerce Private Limited) on 06/03/2023 (Copy of order uploaded on 03/03/2023).

The stakeholders of TRADOHUB B2B LIMITED (Formerly known as Ignitus E-Commerce Private Limited), are hereby called upon to submit their claims with proof on or before 06/04/2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Name and Signature of Liquidator
SACHIN NAVEEN SINHA
 Liquidator
 IBBI/IPA-002/IP-N00939/2019-2020/12985

Date: 11/03/2023
 Place: Ahmedabad

pnB Housing Finance Limited
 Finance Limited
 पंजाब की रास्ता

APPENDIX-IV-A SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY/IES
 Registered Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110 001
 PH. : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com
 BRANCH OFFICE: 305-308, THIRD FLOOR, TITANIUM SQUARE, ADAJAN CHAR RASTA, ADAJAN, SURAT, GUJRAT - 395009

In Exercise of the Powers under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Rule 8 (5) Read with proviso to Rule 9(1) of the security interest (Enforcement) Rule, 2002, "By way of 'PRIVATE TREATY'" Notice is hereby given to the Public in General and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column No. - D mortgaged/charged to the Secured Creditor, the Constructive/Physical Possession of which has been taken (as described in Column No.-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHAT EVER THERE IS BASIS" as per the details mentioned below.

Considering the Reserve Price of Rs. 1,74,15,000.00/- (Rupees One Crore Seventy Four Lakh Fifteen Thousand Only) for property mentioned herein below, interested buyers from the general public are hereby invited to submit their offers above reserve price in sealed envelope containing DD of 10% amount of offer price in favour of M/s PNB Housing Finance Limited on or before 28.03.2023 time till 5 p.m.

Sealed Envelope containing offer/s shall be opened on next working day of 28.03.2023 at 11 a.m in presence of all persons who had furnished offers.

If there are more than one offer received, then Authorized officer (A.O) reserves his right to conduct inter-se bidding among the persons who have submitted the offers. Sealed envelope containing offer of Sale and DD of 10% of offer price should be submitted to A.O. at his office address M/s PNB Housing Finance Limited - Kingsway/Nagpur. Envelope/Offer without containing DD Of 10% Of offer price shall not be considered/entered under any circumstances.

If only one offer is received, then acceptance or denial of such offer shall be at sole discretion of A.O.

Loan Number	Name of the Borrower/Co-Borrower/ Guarantor(s)/ Legal heirs (A)	Demand Amount & Date(B)	Nature of possession (C)	Description of the Properties mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Bid Incremental Rate (G)	Known Encumbrances Court Case, if any, (H)
HOU/SRT/ 0818/565731 Co- SURAT	Mr. Chirag Kiritibhai Gorashiya, Mrs. Khushbu Chiragkumar Gorashiya Guarantors: Mrs. Janki Birenibhai Pannu Mrs. Prafulaben & Fav	Rs. 2,20,71,473.72/- as on 17-01-2020	(Physical)	Plot No 10, Narotam Nagar, Ajamal Chowk, Nr. B08, Adajan, Surat, Gujarat-395009, Surat, India.	Rs. 1,74,15,000/-	Rs 17,21,500/-	1,00,000/-	NA

**Together with the further interest @18% p.a as applicable, incidental expenses, cost, charges etc. Incurred upto the date of payment and/or realization thereof. Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money) on the same day or not later than next working day. The sale may be confirmed in favour of (bidders) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days' from the date of acknowledgement of sale confirmation letter and in default of such deposit, the authorized officer shall forfeit the part payment of sale consideration amount within 15 days from the date of expiry of mandatory period of 15 days mentioned in the sale confirmation letter and the property/secured asset shall be resold as per the provisions of SARFAESI Act. For any assistance related to inspection of the property or obtaining the documents and for any other query or to registration, you have to co-ordinate Mr. Suhag Joshi at Mobile No. +91 909348666 Authorized Officer/Person of secured creditor or refer www.pnbhousing.com

PLACE:- SURAT, DATE :- 13.03.2023

Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

बैंक ऑफ बरौडा Bank of Baroda
 Stress Assets Management Branch, 1st Floor, Kamdhenu Complex, Panjara Pole Char Rasta, Ambavadi, Ahmedabad-380015. Ph. : 079-26308751/52 • Email : samahm@bankofbaroda.com

SALE NOTICE FOR SALE OF MOVABLE & IMMOVABLE PROPERTIES
"APPENDIX- IV-A [See proviso to Rule 6(2) & 8(6)]"

E-Auction Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 8(6) of the Security Interest(Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described movable & immovable properties mortgaged to Bank of Baroda / Consortium Members, the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.03.2023 for recovery of below mentioned accounts. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price-Auction date & Time, EMD and Bid Increase Amount are mentioned below

Sr. No.	Name & Address of Borrower/ Guarantors	Description of the property to be sold with known encumbrances	Secured debt for recovery As per Demand notice	Reserve Price Rs.	EMD Rs.
2	M/s. Shiv Refoils and Cakes Pvt Ltd. (erstwhile Shiv Agro Industries) Plot No. 2 & 3, Chanasma GIDC, Patan, Gujarat Director/Guarantors : Mr. Jitendra Ummedhai Patel, Mrs. Sharmila Jitendra Patel, Mr. Prakashkumar Ummedhai Patel, Mrs. Gayatri Prakashkumar Patel	Lot No. 1) Factory Land & Building situated at Plot No. 2 & 3, GIDC, Chanasma, Dist. Patan admeasuring land 3374.85 smt (plot no. 2 : 1949 smt & plot no. 3: 1425.85 smt) & Building in the name of M/s. Shiv Refoils & Cakes Pvt. Ltd. Lot No. 2) All stocks & raw material, finished, semi-finished, goods, stores and spares of the company at factory and elsewhere etc., moreover Plant & Machinery, tools & Spares, electrification.	M/s. Shiv Refoils and Cakes Pvt Ltd. (erstwhile Shiv Agro Industries), (Rupes Rs. 34,87,18,435.20/-) Total Dues Rs. Four Crores Eighty Seven Lakh Eighteen Thousand Four Hundred Thirty Five and Twenty Paise Only) as on 28.10.2016 + interest at contractual rate and other expenses/ recovery thereat (Demand Notice as per section 13(2) Dated:23.10.2016	Rs. 1,45,00,000/- Rs. 2,40,00,000/-	Rs. 14,50,000/- Rs. 24,00,000/-

• Bid Increase amount Rs. 25,000 • Inspection Date & time for site : 20.03.2023 for 11 to 3.00 p.m.

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in> Also, prospective bidders may contact the authorized officer Mr. Bhavesh D Modi, Chief Manager, Mob. No. 9898814140, Tax/GST as per Government Rules applicable shall be payable by purchaser on sale of Movable Assets/Immovable Assets. (Kindly note that (Sale) of Lot No. 1 will be done only after Lot No. 2 Sold out)

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/ GUARANTOR/ MORTGAGOR

The above mentioned borrower/s is/are hereby notified to pay the sum as mentioned in Section 13(2) Notice in full before the date of auction, failing which property will be auctioned/ sold and balance dues if any will be recovered with interest and cost from borrowers/guarantors.

Sd/-
 Place : Ahmedabad
 Date : 14.03.2023
 Authorised Officer
 Bank of Baroda

CAPRI GLOBAL CAPITAL LIMITED
 Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
 Circle Office :- Capri Global Capital Limited :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

**APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]
Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9(1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR.	1.BORROWER(S) NAME	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	1. M/s. Hotel Amar Palace ("Borrower") 2. Mr. Baleshwar Ritlal Gupta 3. Mrs. Muniidevi Baleshwar Gupta (Co-borrower) LOAN ACCOUNT No. LNAHE00113-140000065 Rupees 1,41,64,482/- (Rupees One Crore Forty One Lacs Sixty Four Thousand Four Hundred Eighty Two Only) as on 21.11.2022 along with applicable future interest	Property No 1:- Flat No. 1, GF Tirth Sagar Apartment, Jai Bhairavnath Owners Association (Regd. No. G 9933 Dt. 03-04-1998) Situated at land Bearing Final Plot No. 8 of TPS 24 (Survey No. 265 & 268) of Mouje Village Rajpur Hirapur, Taluka City in the district of Ahmedabad and Registration sub District of Ahmedabad - 7, Bhairavnath Road, Mani Nagar, Ahmedabad, Gujarat - 380008, (Admeasuring 115 Sq. Yrds.)	1. E-AUCTION DATE: 31.03.2023 (Between 1:00 P.M. to 2:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 30.03.2023 3. DATE OF INSPECTION: 29.03.2023	RESERVE PRICE: For property No. 1 :- Rs. 14,68,800/- (Rupees Fourteen Lacs Sixty Eight Thousand Eight Hundred Only). EARNEST MONEY DEPOSIT: Rs. 1,47,000/- (Rupees One Lac Forty Seven Thousand Only) RESERVE PRICE: For property No. 2 :- Rs. 11,68,920/- (Rupees Eleven Lacs Sixty Eight Thousand Nine Hundred Twenty Only). EARNEST MONEY DEPOSIT: Rs. 1,17,000/- (Rupees One Lac Seventeen Thousand Only). RESERVE PRICE: For property No. 3 :- Rs. 6,33,420/- (Rupees Six Lacs Thirty Three Thousand Four Hundred Twenty Only). EARNEST MONEY DEPOSIT: Rs. 63,400/- (Rupees Sixty Three Thousand Four Hundred Only). RESERVE PRICE: For property No. 4 :- Rs. 6,33,420/- (Rupees Six Lacs Thirty Three Thousand Four Hundred Twenty Only). EARNEST MONEY DEPOSIT: Rs. 63,400/- (Rupees Sixty Three Thousand Four Hundred Only). INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only) for Each Property.
	Property No. 2 :- Flat No. 5, 2nd Floor as a member of Jai Bhairavnath Owners Association (Regd. No. G 9933 Dt. 03-04-1998) Known as Tirth Sagar Apartment, Situated at land Bearing Sub plot No. 4/A, of Final Plot No. 8 of TPS 24 (Survey No. 265 & 268) of Mouje Village Rajpur Hirapur, Taluka City in the district of Ahmedabad and Registration sub District of Ahmedabad - 7, Bhairavnath Road, Mani Nagar, Ahmedabad, Gujarat - 380008, (Admeasuring 75 Sq. Yrds.)			
	Property No. 3 :- Flat No. 8, 3rd Floor as a member of Jai Bhairavnath Owners Association (Regd. No. G 9933 Dt. 03-04-1998) Known as Tirth Sagar Apartment, Situated at land Bearing Sub plot No. 4/A, of Final Plot No. 8 of TPS 24 (Survey No. 265 & 268) of Mouje Village Rajpur Hirapur, Taluka City in the district of Ahmedabad and Registration sub District of Ahmedabad - 7, Bhairavnath Road, Mani Nagar, Ahmedabad, Gujarat - 380008, (Admeasuring 50 Sq. Yrds.)			
	Property No. 4 :- Flat No. 11, 4th Floor as a member of Jai Bhairavnath Owners Association (Regd. No. G 9933 Dt. 03-04-1998) Known as Tirth Sagar Apartment, Situated at land Bearing Sub plot No. 4/A, of Final Plot No. 8 of TPS 24 (Survey No. 265 & 268) of Mouje Village Rajpur Hirapur, Taluka City in the district of Ahmedabad and Registration sub District of Ahmedabad - 7, Bhairavnath Road, Mani Nagar, Ahmedabad, Gujarat - 380008, (Admeasuring 50 Sq. Yrds.)			

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www.Capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS, WHAT EVER THERE IS WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries (due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids).
- Auction bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.
- For details, help, procedure and online bidding in e-auction prospective bidders may contact the Service Provider M/S eProcurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-6120053/1576/596/559/598/587/594/-), Mr. Ramprasad Sharma Mob. 800-002-3297/79-6120 0559. Email: ramprasad@auctiontiger.net.
- For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Capri Global Capital Limited" on or before 30-Mar-2023.
- The intending bidders should submit the duly filled in Bid Form (available on <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited Regional Office 9th floor, BBC Tower, Broadway Business Centre, Near Lav Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 latest by 03:00 PM on 30-Mar-2023. The sealed cover should be super scripted with "Bid for participating in E-Auction Sale - in the Loan Account No. (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding / auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Capital Limited, Regional Office 9th floor, BBC Tower, Broadway Business Centre, Near Lav Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, failing which the earnest deposit will be forfeited.
- Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes & charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorised Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- Any Movable item (if any) lying in the property is not offered with this sale.
- For further details and queries, contact Authorised Officer, Capri Global Capital Limited: Mr. Prabhat Barolia Mo. No. 9799395860 and for further inquiry Ms. Kalpana Chetanwala/778039346.
- This publication is also in (Fifteen) days notice to the Borrower / Mortgage / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date and place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place: GUJARAT Date : 14-March-2023 Sd/- (Authorised Officer) Capri Global Capital Ltd.

The Co-Operative Bank of Rajkot Ltd.
 Multi State Co-Operative Bank

PUBLIC NOTICE FOR AUCTION CUM SALE

Sale notice for the sale of secured asset mentioned hereunder by the Authorised Officer of The Co-Operative Bank of Rajkot Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 (6) of the security interest (Enforcement) Rules, 2002 for the recovery of amount due from borrower/s. Offers are invited by the undersigned in sealed covers for purchase of movable/immovable property, as described hereunder, on "As is Where is Basis", "As is What is Basis" and "Whatever There is Basis", Particulars of which are given below:-

Lot No. / Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amt Possession Date	Reserve Price EMD and Bid Increase Amount	Description of the Immovable / movable property and Name of Title deed holders
Loan Account No. 0008120100000220, 0008312000000031, 0008311200000080 Borrower (s) / Guarantor (s)/Partner(s) / Mortgageor(s)/Director(s): 1. Ishwar Ginning Pvt. Ltd. 2. Shri Rameshbhai Jadavbhai Gamdha, Being Dead through his legal heirs & representatives, 2. Jignaben W/o. Rameshbhai Gamdha, 2.2 Beenaben D/o. Rameshbhai Gamdha (Married), 2.3 Kajal D/o. Rameshbhai Gamdha (Unmarried), 2.4 Parth S/o. Rameshbhai Gamdha, Being Minor Represented through his Natural Guardian & Mother- Jignaben Rameshbhai Gamdha, 3. Shri Ashok Nanjibhai Gamdha, 4. Chetan Kumar Meghijibhai Ramani, 5. Shri Amitbhai Karshanbhai Dobariya, 6. Shri Sanjaybhai Shambhubhai Chovatya	Demand Notice Date : 23.08.2021 & 22.09.2021 Rs. 14,34,32,242.34 Possession Date : 13.05.2022 & 27.06.2022 (physical possession) Total Loan Outstanding Rs. 16,10,86,541/- Date : 31.01.2023	Property No. 1 & 2 Reserved Price: Rs. 5,25,00,000/- EMD Rs. 52,50,000/- Bid Increase Amount Rs. 50,000/- Movable Property (Machinery) Reserved Price : Rs. 67,00,000/- EMD Rs. 6,70,000/- Bid Increase Amount Rs. 50,000/-	1. Immovable Property-Industrial Factory Building with land are 11635-00 sq. mts. (non-agricultural for Industrial Purpose of Cotton Ginning and pressing) of Revenue Survey No. 36 paiki 1 paiki of village Biliyala of Taluka-Gondal, & District Gondal, belonging to Ishwar Ginning Pvt. Ltd. (Physical Possession) Bounded as under : East : Land of adjoin Survey No. 39 paiki West : Land of adjoin Survey No. 36 paiki South : Land of adjoin survey no. 36 paiki & land of survey no. 3d paiki North : Land of adjoin survey no. 36 paiki, measurement is 39-90 mt. West: Property of adjoin survey No. 37 paiki North: Land of adjoin Survey No. 39 paiki, measurement is 28-12 mt. Land of adjoin Survey No. 38 paiki, measurement is 31-24 mt. South : Road and Others Property of Survey No.36 Paiki 2 Mt. measurement is 29-99 mt. Movable Property: (Discription of Machinery) (1) Steel Structure 18 D.R. Jumbo & Total Ginn Steel Work (1 No.) - Mangalmurti Machinery, (2) -10" Conveyor Cotton Seeds Feeding (240 Nos), -12" Conveyor Cotton Seeds Feeding (350 nos), -Elevator Size 3'1.5 (40 nos), -Elevator & Conveyor Driving Assembly Kit Gear Box Pulley Belt (4 nos), -Hot Box for Cotton (1 no.), -Belt Conveyor all size (18 nos.), -Super Cleaner Bucket (1 nos.) -Subb Steel Fabricators, (3) -Different Types of TMT (37 kg), -Ghanshyam Steel, (4) -Bell Press Without Oil & Electric Motor (1no.) - S. K. Steel, (5) -Main Gate Panel, PF Panel , Distribution Panel, Auto Machine Vpgin Panel (3 nos.), -Heavy Duty Capacitor 200 KVA (200 nos.), -11 KV Disposer Dish (1 no.) - Giriraj Electric, (6) Different Types of Electrical Items (1lot) - Giriraj Electric, (7) LL Gris Box (1 box), Hydra - 68 Beral -6 (6 beral) - Shiv Traders, (8) Hydra - 68 Beral -6 (157.44 nos), LL Gris Box (180 kg) - Shiv Traders, (9) Gear oil (510 L.) - Shiv Traders, (10) Weigh Bridge (Nos.1)

Note : Movable properties of Ishwar Ginning Pvt. Ltd. as mentioned in the sale cum auction notice, EITHER will be sold before the sale of immovable properties as mentioned at Sr no.1 and 2. OR will be sold jointly with the properties as mentioned at Sr no.1 and 2. But in any circumstances, immovable properties as mentioned at Sr no.1 and 2 shall not be sold before the sale of movable properties as mentioned in sale cum auction notice.

Loan Account No. 0005120100000155, 0005312000000054, 0005311200000255 Borrower (s): 1. Uncle Ceramic Pvt. Ltd. Director(s) / Mortgageor(s) / 1. Nirav Ratilal Bhoraniya 3. Odhavajibhai Veljibhai Bhoraniya 4. Amarshi Nanjibhai Amrutliya 5. Jagdishbhai Premjibhai Amrutliya 6. Ratilal Pragjibhai Bhoraniya 7. Jayantilal Pragjibhai Bhoraniya 8. Bhavnaben Jayantilal Bhoraniya 9. Ghanshyamsinh Lakhthubha Zala	Demand Notice Date : 16.08.2021 Rs. 7,18,94,429/- Possession Date : 22.11.2021 (physical possession) Total Loan Outstanding Rs. 8,47,59,115/- Date : 31.01.2023	Reserved Price: Rs. 8,80,50,000/- EMD Rs. 68,05,000/- Bid Increase Amount Rs. 50,000/-	1. All the piece an parcel of an immovable Ceramic Industries Propose property belonging to M/s. Uncle Ceramic Pvt. Ltd. constructed Ceramic Industries Labour Quarter G.F. Built up area Sq. Mt. 159.71. F.F. Built up area 159.71, Lavatory Block Built up Area sq. Mt. 40.53, Non-agricultural and Ceramic Industries (Labour Quarters) Construction use, land of Survey No. 293/1 within village limits of Rangpar Taluka and Dist. Morbi Bounded as under : East : Land of S. No. 294 paiki 1 is situated, West : Land of S. No. 293 paiki property of Sunfame Ceramic Property is situated, North : Road is situated, South : Land of S. No. 296 is situated 2. All the piece an parcel of an immovable property-NA converted Ceramic Industries Propose of R. S. No. 294 P 1 of Village Rangpar adm. about 22055-00 Sq. Mtrs in Constructed Production Shed, built up area 5857.34 sq. Mt., underground tank built up area 37.18, G.F. Office Building built up area 278.14 and FF Office Building Built up area 66484.32 sq. Mt. Within limits of Ghuntla Village in Sub-dist. Morbi, Dist. Morbi belong to Uncle Ceramic Pvt. Ltd. Bounded as under : East : Land of S. No. 294 paiki other holder 's is situated, West : Land of S. No. 293 paiki 1 is situated, North : Road is situated, South : Land of S. No. 296 is situated
Loan Account No. 0001311800000537 Borrower (s) / Guarantor(s) / Mortgageor(s) : 1. Ramjibhai Ravjibhai Parmar, Being Dead through his legal heirs & representatives, 1.1 Manjulaben W/o. Ramjibhai Parmar, 1.2 Sanjay S/o. Ramjibhai Parmar, 1.3 Anil S/o. Ramjibhai Parmar, 1.4 Vipul S/o. Ramjibhai Parmar, 1.5 Lakhnan S/o. Ramjibhai Parmar 2. Pratapbhai Mohanbhai Tharesha Being Dead through his legal heirs & representatives, 2.1 Hanshaben W/o. Pratapbhai Tharesha, 2.2 Shailesh S/o. Pratapbhai Tharesha, 2.3 Nikunj S/o. Pratapbhai Tharesha, 2.4 Khushbu D/o. Pratapbhai Tharesha 3. Govindbhai Khodabhai Chauhan	Demand Notice Date : 01.02.2022 & 07.02.2022 Rs. 30,66,179/- Possession Date : 28.07.2022 (Symbolic possession) Total Loan Outstanding Rs. 34,20,992/- Date : 31.01.2023	Reserved Price: Rs. 25,75,000/- EMD Rs. 2,57,500/- Bid Increase Amount Rs. 50,000/-	Immovable Residential House belonging to Ramjibhai Ravjibhai Parmar , constructed on Plot No. 77 land admeasuring about 51.84 Sq. Mt. Of Non-Agriculture and Building Construction permission for residential use known as "Rushikesh Park-2" consisting of Revenue Survey No. 593 paikae vide T. P. Scheme No. 19, Final Plot No. 222, City Survey No. 51/127, City Survey Ward No. 18 within village limits of Village Rajkot, Taluka & Dist. Rajkot which is bounded as follows: Bounded as under: East : 7.50 Mt. Wide Public Road, West : Plot No. 32, North : Plot No. 78, South : Others property on Plot No. 76

મેજિકબ્રિક્સો એઆઈથી સંચાલિત
પ્રોજેક્ટ માર્કેટ સ્કેનર પ્રસ્તુત કર્યું

પીપીઆઈ
નનવી દિલ્હી, તા. ૧૩
રિયલ એસ્ટેટ પોર્ટલ
મેજિક ક્રિકિસે નવી ઍટ્રેક્શિયલ
ઇન્ડસ્ટ્રીજન્સ (એઆઈ) આધારિત
માર્કેટિંગ સોલ્યુશન પ્રોજેક્ટ માર્કેટ
રજૂ કર્યું છે, જે
રિકેસ કર્તાઓ અને દલાલાઓ
ઝડપથી મિલકતો વેચી શકશે.
એક નિવેદનમાં, મેજિક ક્રિકિસે
જણાવ્યું હતું કે તેણે વિકાસ કર્તાઓ
અને રિયલ એસ્ટેટ એજન્ડો માટે
એઆઈ-સંચાલિત માર્કેટિંગ
સોલ્યુશન ટૂલ પ્રોજેક્ટ માર્કેટ
સ્કેનર (પીએમએસ) શરૂ કર્યું છે.
આ સાધન વાસ્તવિક સમયમાં
યોગ્ય ગુણધર્મો સાથે ખરીદદારો
સાથે મેળ ખાય છે.
પીએમએસ ટૂલ ડેવલપર્સને
અત્યાધુનિક એલ્ગોરિથમ્સ અને
ડેટા એનાલિટિક્સનો ઉપયોગ
કરીને પરિણામોને શીઘ્રી
વ્યક્તિગત અને સ્વચાલિત કરવા
માટે સંબંધિત અને ઉચ્ચ
ઉરાદાવાળા હોમબ્યુઝર્સ સુધી
પહોંચવામાં મદદ કરશે.
જેનાથી પહોંચમાં ૬૫ ટકા
સુધીનો વધારો થશે.

કોમર્સ બી સાર્વજનિક ગ્રાહેતા (ભારતીય વિદ્યાલ અને શોધન અકાદમી લોર્ડ (ફકડા પ્રક્રિયા) નિયમનો, ૨૦૧૯ નો નિયમન ૧૨) ચંદ્રા નેટ લીમીટેડના રેકૉલેક્ટરોની જાણકારી માટે સંબંધિત વિગત	
૧. કોર્પોરેટ દાખલાનું નામ	પ્રાદેશીય બીએસી લીમીટેડ (અગાઉ ઇન્ડીસ્ટ્રસ ઇ-કોમર્સ લીમીટેડ તરીકે જાણીતી)
૨. કોર્પોરેટ દાખલાના ઉપબોધરેખાનો તારીખ	૨૨.૦૭.૨૦૨૩
૩. નોંધણી થી ૧૫ના રોજ કોર્પોરેટ દાખલાર સંભાળિત / રજીસ્ટર્ડ છે	કોમી જીએસઆર, અમદાવાદ
૪. કોર્પોરેટ દાખલાનો કોર્પોરેટ નોંધન નં./ વીપીસીટ સાચવણીની નોંધણન નં.	U52512GJ2014PLC080207
૫. કોર્પોરેટ દાખલાની રજીસ્ટર્ડ બોડીસ્ટ નં અથવા બોડીસ્ટ (જે શેર હોય તે) નું સંસ્થાનું	જે-૯૦૮, ડિટેનિયમ સીટી સેન્ટર, સચિન ટાવર્સ પાસે, ૧૦૦ ફૂટ થી ઊંચું, આનંદનગર, રેલેલાદા, અમદાવાદ ૩૮૦૦૧૫, ગુજરાત
૬. ઉપબોધરેખી રીએગુલેશન પ્રક્રિયાની સમાપ્તિની તારીખ	૦૬.૦૭.૨૦૨૩
૭. કોર્પોરેટ દાખલાના કસ્ટોમી રજૂનામીની તારીખ	આઈએનસી ટાઈમ્સ ૦૬.૦૩.૨૦૨૩ (આઈએનસી નક્કી ૦૬.૦૩.૨૦૨૩ ના રોજ અમલો કરાઈ હતી.)
૮. કસ્ટોમી આઈએસટી લોકેટ કાર્ડના ઉપબોધરેખી પ્રોફાઇલનું નામ અને રજીસ્ટ્રેશન નંબર	સચિન નેટવર્ક ઇન્ફ્રાસ્ટ્રક્ચર પ્રા. લિ. નં. 1: IBBI/PA-002/IP-NO939/2019-2020/12985
૯. કસ્ટોમી આઈએસટી નંબરનું નામ અને ઉપબોધરેખા નોંધાઈ રજીસ્ટ્રાર નું	સેચન્-૦૨૩, પાર્શ્વનાથ સીટી, એમ.સી. પાર્શ્વનાથ સ્કુમ પાસે, સાકર સ્ટ્રીટ, આરના પાર્શ્વનાથ ૩૮, આંબાવા, અમદાવાદ-૩૮૨૨૨૨, ગુજરાત. sachinsinhaassociates@gmail.com
૧૦. કસ્ટોમી આઈએસટી સાથે અવધાનપૂર્વક માટેનું સંસ્થાનું અને ઉપબોધરેખા	ચોરદા, બોલો આગુતો, વિલેર ગેમ્સ સીટી, પીલીટા હોટેલ પાસે, ટાઉન હાઉસ પાસે, ચંચીકાશી રોડ, અમદાવાદ-૩૮૦૦૦૮, ગુજરાત ciprtdrohub@gmail.com
૧૧. દાખલાનો મુખ્ય સુસનોની ઊંચી તારીખ	૦૬.૦૭.૨૦૨૩
આથી અહીં નોટીસ આપવામાં આવે છે કે નેશનલ કમ્પોની લી રીગુલેશન, અમદાવાદ હોટેલ ૦૬.૦૭.૨૦૨૩ ના રોજ રેકૉલેક્ટર બીએસી લીમીટેડ (અગાઉ ઇન્ડીસ્ટ્રસ ઇ-કોમર્સ માધ્યમે લીમીટેડ તરીકે જાણીતી) ની ૬૩.૬૩.૨૦૨૩ ના રોજ આતેના બોડીસ્ટ આપોલે દેતો. (આઈએસસી નંબર ૦૩.૦૩.૨૦૨૩ રોજ ચલાવેલો ફકડા દેતો.) રેકૉલેક્ટર બીએસી લીમીટેડ (અગાઉ ઇન્ડીસ્ટ્રસ ઇ-કોમર્સ માધ્યમે લીમીટેડ તરીકે જાણીતી) ના રેકૉલેક્ટરોએ આથી ૦૬.૦૭.૨૦૨૩ ના રોજ આતેના પેટા હેતેલ દેવામાં આવેલો પુરવાર લોકેટ કરવા અધિકારીઓને વિગત નં. ૧૦ સાથે આપેલો સંસ્થાનું નવું સુપર કોર્ટ પાસવાળામાં આપેલો છે. નવાઈસાઈન ફેક્ટરીએ (જે રેકૉલેક્ટરોએ આતેના પેટા હેતેલ દેવામાં આવેલો અમરપુરા સુપર કોર્ટ સહી કરશે. અન્ય તમામ ફેક્ટરીએ નોં. પેટા હેતુ આતેના રેકૉલેક્ટરોની પ્રક્રિયા અધિકારીની દાખલ કરશે અને સુપર કોર્ટ સહી કરશે. પેટા હેતુ અમરપુરા રેકૉલેક્ટરોના પુરવારની સુપર કોર્ટનાં દેવામાં આવેલો છે. (રેકૉલેક્ટરોએ નોં. ફકડા આઈએસટી નંબરના દાખલાઓ સુપર કોર્ટ ની રેકૉલેક્ટરોની સાથે બેંકકોટી લોકેટ કરેલો હતો) કોર્ટ ઇન્ફ્રાસ્ટ્રક્ચર (સોફ્ટવેર પારસોનીસ ઇન્ફ્રાસ્ટ્રક્ચર રીએગુલેશન પ્રક્રિયા) નિયમનો, ૨૦૧૯ હેઠળ બોડીસ્ટ ઇન્ફ્રાસ્ટ્રક્ચર રીએગુલેશન પ્રક્રિયા દરમિયાન આવા રેકૉલેક્ટરો દ્વારા નવા રજાવેલ દાખલાઓ ૩૮ હેઠળ નવા ફકડાઓ દાખલવામાં આવેલો.) ફકડા અધિકારીની સહી ફકડા અધિકારી	
IBBI/PA-002/IP-NO939/2019-2020/12985 તારીખ: ૦૬.૦૭.૨૦૨૩ સ્થાન: અમદાવાદ	

ક્રમશઃ નોંધીકરણ

આથી, જના સ્થાને ફરિયાદનાર બેક લોમીટર (અગાઉ જનાલક્ષ્મી ફરિયાદનારના સ્થાને સંતોષકાચી લોમીટર બેક લોમીટર જાણીતી) ના અધિકૃત ગ્રાહકોનાં નામો, સિકોરીટીઝનાં નામો અને સીકન્ડરજનનાં એક ફરિયાદનારનાં સંપર્કો અને એન/પ૫૦/૧૯૨૨, ૨૦૨૩ ના નિયમ ૩ ના સુધે વંચાતી સીડીઓ, સમગ્ર હેરાંસ અને ફરિયાદની સીડી ઇવેન્ટર (એન્ડોર્સમેન્ટ) નામો, ૨૦૨૨ ના નિયમ ૩ ના સુધે વંચાતી સીડીઓ, સમગ્ર હેરાંસ માળખેની સત્તાની ઉપયોગી હોઈ દેવાઈ રહ્યાં/સહ-દેવાઈ રહ્યાં તે માળખેની નોટીસન નામનાં ફાઈલો દર્શાવેલો તેનાં લાગુવાળાનાં નામ અને જાણેલાં દરનાં જણાવેલાં નોટીસમાં જણાવ્યા મુજબ જાણી દેવાઈ રહેતા પદના વ્યાખ્યાન મુજબ ફરિયાદી અને/અથવા ઉપકરણની તારીખ સુધી દર્શાવેલ સ્થાન વચ્ચે, લાગુ અગાઉનાં ૩૩૨૦, ૫૬૬૨૫૨, ૫૬૬૨૫૨૩, ૫૬૬૨૫૨૪ સહિતનાં નોટીસ મુજબથી ૬૬ દિવસની અંતર સુધવાળાં પાયાનું ભૂલું, પડકાર પર્ચ, ગણે વગેરે સહિતનાં જાણેલાં નોટીસ મુજબથી ૬૬ દિવસની અંતર સુધવાળાં પાયાનું ભૂલું.

ક્રમ નં.	લોગ નંબર	દેવાઈ રહ્યાં/સહ-દેવાઈ રહ્યાં નામ/મોડેલર	૧૩(૨) નોટીસની તારીખ/બાકી રકમ (રૂ. માં) ના સુધે	ફરિયાદની પ્રકાર અને તારીખ / સમય
૧	૩૩૨૬૬૨૬૨૦૦૦૧૪૦૯	૧) ગંગાધારી કમાળખેની રાજકોટ વસથાથી સેવાક મહેશભાઈ	૧૧/૧૧/૨૦૨૨, રૂ. ૧૦,૬૨,૬૨૫.૦૦/- (દસ લાખ ત્રણ હજાર પચાસ ચાલોસ રૂપિયા પીએમ)	તારીખ: ૧૦/૦૩/૨૦૨૩ સમય: ૧૦:૩૦ પીએમ નોટીક હળવો
સિકોર્ડ સિલકલતની વિગત: ફરેટ નં. એડ/૨૦૨, બ્લોક નં. એડ, બીજાં માળ, ફોરેક્ટનાં અગાધે ૭૮ ચો.યાર્ડ ઓરિયા (૩૬.૫૬ ચો.મી., બાંધકામ ઓરિયા અને ન વહેવારેલો હિસ્સો ૧૨.૮૨૮ ચો.મી.), રામોરે ટેરેસીની તરીકે જાણીતી સીડીઓ, મોચે વડવા, તાલુકો વડવા, જિલ્લો અમદાવાદ, અમલપ્રમેશન સર્વે નં. ૪૪૧/૧, (સર્વે નં. ૪૪૧/૧, ૪૪૨ અને ૪૪૩/૨૫૨), ટાઉન પ્લાનિંગ સીડી નં. ૭૮, કામચલાલ પ્લોટ નં. ૬૧/૩, રજીસ્ટ્રેશન સર્વે કોર્ટરેક્ટર અને કોર્ટરેક્ટર અમાલદાદ - ૧૧ (નહેડો) ખાતેની સ્થાવર મિલકતનાં તમામ બાળ અને હિસ્સા. ચતુરસીમાં: પુર્વ: ફરેટ નં. એન/૫૦૦, પશ્ચિમ: ફરેટ નં. એન/૫૦૧, ઉત્તર: સોસાયટીનોરડ, દક્ષિણ: બ્લોક નં. એડ/૨૦૨, સુધે: નં. ૨૦૩				
૨	૩૩૨૬૬૨૬૨૦૦૦૦૫૦૯	૧) ભદ્રેશ ખુખાની ૨) ખુખાની ભારતીસી	૧૧/૧૧/૨૦૨૨, રૂ. ૧૦,૬૨,૬૨૫.૦૦/- (દસ લાખ ત્રણ હજાર પચાસ ચાલોસ રૂપિયા પીએમ)	તારીખ: ૦૬/૦૩/૨૦૨૩ સમય: ૧૨:૦૨ પીએમ નોટીક હળવો
સિકોર્ડ સિલકલતની વિગત: ફરેટ નં. ૫૦૦, બ્લોક નં. એન, પાંચમા માળ, ફોરેક્ટનાં અગાધે ૭૭ ચો.યાર્ડ, સુપર બ્લેક યા ઓરિયા ૩૩.૪૮ ચો.મી., કાર્પે બાંધકામ ઓરિયા અને ન વહેવારેલો હિસ્સો ૧૨ ચો.મી., દેવનંદન સંકલ્પ સીડી તરીકે જાણીતી સીડીમાં, મોચે હાંસપુરા, તાલુકો અમદાવાદ, જિલ્લો અમદાવાદ, બ્લોક નં. ૭૫ પૈકી ૧, ટાઉન પ્લાનિંગ સીડી નં. ૧૨૨૯, કામચલાલ પ્લોટ નં. ૧૧૪, રજીસ્ટ્રેશન સર્વે કોર્ટરેક્ટર અને કોર્ટરેક્ટર અમાલદાદ - ૬ (નહેડો) ખાતેની સ્થાવર મિલકતનાં તમામ બાળ અને હિસ્સા. ચતુરસીમાં: પુર્વ: ફરેટ નં. એન/૫૦૦, પશ્ચિમ: ફરેટ નં. એન/૫૦૧, ઉત્તર: એમ બ્લોક, દક્ષિણ: ફરેટ નં. એન/૫૦૨.				
૩	૩૩૨૦૦૦૦૦૦૦૧૦૪૭	૧) જીનીક સોશ ૨) જીનીક હિતેશકુમાર	૧૧/૧૧/૨૦૨૨, રૂ. ૧૦,૬૨,૬૨૫.૦૦/- (દસ લાખ ત્રણ હજાર પચાસ ચાલોસ રૂપિયા પીએમ)	તારીખ: ૦૬/૦૩/૨૦૨૩ સમય: ૧૨:૫૫ પીએમ નોટીક હળવો
સિકોર્ડ સિલકલતની વિગત: ફરેટ નં. ૫૦૧, બ્લોક નં. એન, પાંચમા માળ, ફોરેક્ટનાં અગાધે ૭૭ ચો.યાર્ડ, સુપર બ્લેક યા ઓરિયા, ૩૩.૪૮ ચો.મી., કાર્પે બાંધકામ ઓરિયા અને ન વહેવારેલો હિસ્સો ૧૨ ચો.મી., દેવનંદન સંકલ્પ સીડી તરીકે જાણીતી સીડીમાં, હાંસપુરા, તાલુકો અમદાવાદ, જિલ્લો અમદાવાદ, બ્લોક નં. ૭૫ પૈકી ૧, ટાઉન પ્લાનિંગ સીડી નં. ૧૨૨૯, કામચલાલ પ્લોટ નં. ૧૧૪, જીનીક જીનીક પરી રજીસ્ટ્રેશન સર્વે કોર્ટરેક્ટર અને કોર્ટરેક્ટર અમાલદાદ - ૬ (નહેડો) ખાતેની સ્થાવર મિલકતનાં તમામ બાળ અને હિસ્સા. ચતુરસીમાં: પુર્વ: ફરેટ નં. એન/૫૦૧, પશ્ચિમ: ફરેટ નં. એન/૫૦૧, ઉત્તર: ફરેટ નં. એન/૫૦૨, દક્ષિણ: ખુશી જગ્યા.				
૪	૩૦૬૦૬૨૬૨૦૦૦૦૧૦૫૬	૧) નેહા હાલભાઈ ૨) મહેશભાઈ હાલભાઈ	૧૦/૦૨/૨૦૨૨, રૂ. ૧૧,૬૨,૬૨૫.૦૦/- (દસ લાખ ત્રણ હજાર પચાસ ચાલોસ રૂપિયા પીએમ)	તારીખ: ૦૬/૦૩/૨૦૨૩ સમય: ૧૧:૫૫ પીએમ નોટીક હળવો
સિકોર્ડ સિલકલતની વિગત: ફરેટ નં. ૨૦૮, બ્લોક નં. એડ, સોશી માળ, ફોરેક્ટનાં ૭૭ ચો.યાર્ડ, સુપર બ્લેક યા ઓરિયા અને સર્વે ૩૩.૪૮ ચો.મી., કાર્પે બાંધકામ, સર્વે જીનીક અને ન વહેવારેલો હો ફોરેક્ટનાં ૭૭ ચો.મી., દેવનંદન સંકલ્પ સીડી તરીકે જાણીતી સીડીમાં, મોચે વડવા, તાલુકો વડવા, જિલ્લો અમદાવાદ, પાંચમા માળ, ફરેટ નં. એન/૫૦૧, પશ્ચિમ: ફરેટ નં. એન/૫૦૨, ઉત્તર: ફરેટ નં. એન/૫૦૨, દક્ષિણ: ખુશી જગ્યા.				
૫	૩૩૨૬૬૨૬૨૦૦૦૦૦૫૦૨૬	૧) પ્રજાપતિ અમૃતલાલ દેશપાંડે (૨) પ્રજાપતિ સરોજબેન ૩) મુકેશકુમાર વિરજી પ્રજાપતિ	૨૩/૦૬/૨૦૨૨, રૂ. ૧૦,૬૨,૬૨૫.૦૦/- (દસ લાખ ત્રણ હજાર પચાસ ચાલોસ રૂપિયા પીએમ)	તારીખ: ૧૦/૦૩/૨૦૨૩ સમય: ૧૨:૫૫ પીએમ નોટીક હળવો
સિકોર્ડ સિલકલતની વિગત: ફરેટ નં. ૫ી/૩૦૨, એમ માળ, બ્લોક નં. પી, ફોરેક્ટનાં અગાધે ૩૭.૦૩ ચો.મી., બાંધકામ ઓરિયા અને ન વહેવારેલો હિસ્સો ૨૦.૬૬ ચો.મી., ઓરિયા, માધવ હોલસ તરીકે જાણીતી સીડીમાં, મોચે વડવા, તાલુકો વડવા, જિલ્લો અમદાવાદના કામચલાલ પ્લોટ નં. ૫૩/૨ નંબર/૨૨+૬૬/૫ પૈકી, સળ પ્લોટ નં. ૧, ક્રાફ્ટ ટાઉન પ્લાનિંગ સીડી નં. ૧૧૪ (વાસ નામનાં), અમલપ્રમેશન સર્વે નં. ૮૪૪ પૈકી નં. ૨૧૪+૨૧૫/૧૫૫+૧૬+૨૦૩/૨૦૩ની રજીસ્ટ્રેશન સર્વે કોર્ટરેક્ટર અને કોર્ટરેક્ટર અમાલદાદ - ૧૨ (નહેડો) ખાતેની સ્થાવર મિલકતનાં તમામ બાળ અને હિસ્સા. ચતુરસીમાં: પુર્વ: ફરેટ નં. એ-૩૦૨, પશ્ચિમ: ફરેટ નં. પી-૩૦૧, ઉત્તર: સોસાયટીનોરડ, દક્ષિણ: ફરેટ નં. પી-૩૦૩.				

અહીં ઉપર જણાવેલ દેવાદારો / સહ-દેવાદારો / જમીનદારો / ગૌરવેદારો બાકી રકમ ચુકવવામાં નિષ્ફળ ગયા હોવાથી ખાસ કરીને ઉપર જણાવેલ દેવાદારો અને જાહેર વનતાને નોટીસ આપવામાં આવે છે કે જન્ના રમ્બોલ ફાયનાન્સિયલ બેંક લીમીટેડના અધિકૃત અધિકારીએ જણાવેલ નિયમોના નિયમ ૮ સાથે અંચાતી એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને ઉપર જણાવેલ વાતીઓએ આવી શિષ્ટ જણાવેલ શિલ્લકો / કિસ્સો ડેમોસ્ટ્રેશનની કલમ ૧૩(૪) હેઠળ વાતીઓ છે ખાસ

કરીને અહીં ઉપર જણાવેલ દેવાદારો / જામીનદારો / ગીરવેદારો અને જાહેર જનતાને આથી ઉપર જણાવેલ મિલકતો / સિસ્યોર્ડ એસેટો સાથે સોદો ન કરવા સાવધ કરવામાં આવે છે અને જણાવેલ

મિલકત / સંસ્કૃતિ અસરો સાથે કાંઈપણ સાદા જના રેમાંલ ફાંચનાંન્સ બેક લોમોટડનો ચાંબન આધિન રહેશે.	સહી/ - અધિકૃત અધિકારી જના રેમાંલ કાંચનાંન્સ બેંક લીમીટેડ વતી
સ્થાન : અમદાવાદ તારીખ : ૧૪.૦૩.૨૦૨૩	

ફાયનાન્સિયલ એક્સપ્રેસ

[illegible][illegible][illegible]

ઉત્કર્ષ સ્મોલ ફાઇનાન્સ બેંક

આપકી ઉમીદ કા ખાતા

(શિક્ષુચક્ર કોર્મસીયલ બેંક)

ગ્રોનલ ઓફીસ : સાતમો માળ, બેસ્ટ કોમર્સિયલ કોમ્પ્લેક્સ, ડી, આંબેડકર ઉદ્યાન પાસે, રમેશ્વર ઘટ્ટ, મુંબઈ (મહારાષ્ટ્ર)-૪૦૦૦૧૧.
રજીસ્ટર્ડ ઓફીસ : ઉત્કર્ષ દાવર, નેશનલ હાઇવે-૩૧, (એસએઈ રોડ), ભેમલપુર, કાઠી સમાજ, હારદુમા, વાસારાસી, ગુપ્તી-૨૨૧ ૧૦૫

સ્થાવર મિલકતો માટે ફાયનાન્સ નોટીસ

આથી નોટીસ આપવામાં આવે છે કે સિક્કોસીયાઈગ્રાંજ અને રીટર્નન્સનિયમ શોડ કંપનાઈસિયલ એસ્ટેટ્સ અને એન્ડોર્સમેન્ટ ઓડ (સિક્કોસીટી) ઇન્સ્ટ્રુમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્કોસીટી ઇન્સ્ટ્રુમેન્ટ (એન્ડોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૩ સાથે વાંતાતી કલમ ૧૩ (૧૧) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને, અધિકૃત પાસકાઈસીઠી નીચે દેવાડે ઓફાઉન્ટ સામે જખાવેલ તારીખોએ માંગવા નોટીસ જરી કરી દેવાડોરોને આ નોટીસ મરવાતી તારીખથી ૬૦ દિવસનો અંદર રકમ ચુકવવા દેવાડોરોનું લેવું.

દેવાડોરો રકમનો પરત ચુકવણી કરવામાં નિફડગ ગયા હોવાથી, દેવાડોરો અને જાહેર જતાને જાસક રવામાં આવે છે કે નીચે સહી કરનાર જખાવેલ નિયમોના નિયમ ૮ સાથે વાંતાતી જખાવેલ એક્ટની કલમ ૧૩ (૧) હેઠળ તૈયારીને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જખાવેલ મિલકતોનો રકમ નીચે સહી કરનારે નીચે દેવાડે ઓફાઉન્ટ સામે જખાવેલ તારીખે લઈ લેવા લીધો છે.

ખાસ કરીને દેવાડોરો અને જાહેર જતાને મિલકત સાથે કોઈ સોદા ન કરવા સવાર કરવામાં આવે છે અને મિલકત સાથેનો કોઈપણ સોદો ઉત્કર્ષ સ્મોલ ફાઇનાન્સ બેંક લીમીટેડની નીચે ઓફાઉન્ટ સામે જખાવેલ રકમો અને તેના પરના વ્યાજના વર્ચનને પ્રતિબંધિત રહેશે.

સિક્કોસીઠ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયાવાસ લેઈનારે એક્ટની કલમ ૧૩ ની નીચે કલમ (૧)ની જાગવાઈઓ પ્રત્યે દેવાડોરોનું ધ્યાન દરવામાં આવે છે.

ક્રમ નં.	શાખાનું નામ	ઓફાઉન્ટનું નામ	દેવાડાર / જમીનના માલિક (મિલકતના નામ) નું નામ	માંગલા નોટીસની તારીખ	કપજ નોટીસની તારીખ	માંગલા નોટીસ મુજબ જાતી રકમની તારીખ
૧	સુરત	વિલેકુમાર રમેશભાઈ કાનાબાવર	વિલેકુમાર રમેશભાઈ કાનાબાવર (દેવાડાર/ગીરોદાર) અને હીનાબેન રમેશચંદ્ર કાનાબાવર (સહ-દેવાડાર/ગીરોદાર)	૧૭-૧૨-૨૦૨૨	૧૦-૦૩-૨૦૨૩	રૂ. ૨૮,૦૨૧.૫૫/-
ચાર્જ/ગીરો મિલકતની વિગત (મિલકતના તમામ ભાગ અને હિસ્સા) : પ્લોટ નં. ૨૨૨, પિનલ રેસીડેન્સી, મુની રેડકલ પાસે, રેવન્યુ સર્વે નં. ૭૫, બ્લોક નં. ૬૩/૭૭, (રેવન્યુ સર્વે નીચી નવો બ્લોક નં. ૮૦), મોજે લુલુડી, તાલુકો કામરેજ, જિલ્લો સુરત, ૩૮૩૧૭૦. પુર્વ : પ્લોટ નં. ૨૪૫, પશ્ચિમ : સોસાચટીનો રોડ, ઉત્તર : પ્લોટ નં. ૨૬૧, દક્ષિણ : પ્લોટ નં. ૨૬૩						
૨	સુરત	હિંમંતભાઈ દેવાણી	હિંમંતભાઈ દેવાણી (દેવાડાર /ગીરોદાર) સિવા હિંમંતભાઈ દેવાણી (સહ-દેવાડાર)	૧૫-૧૧-૨૦૨૨	૧૦-૦૩-૨૦૨૩	રૂ. ૩૭,૪૮,૦૮૮.૨૩/-
ચાર્જ/ગીરો મિલકત (મિલકતના તમામ ભાગ અને હિસ્સા) : સર્વે/બ્લોક નં. ૧૧૮, નીલોવાર રેસીડેન્સી તરીકે જાણીતી સ્ટીમમાં, પ્લોટ નં. ૭૭, મોજે ઉડીયાદાર, તાલુકો અંકલેશ્વર, જિલ્લો ભરૂચ, ૩૮૩૧૭૦. પુર્વ : પ્લોટ નં. ૭૮, પશ્ચિમ : પ્લોટ નં. ૭૮, ઉત્તર : અન્ય નમીન, દક્ષિણ : રોડ.						
૩	સુરત	કર્કર પ્રશાંત રમેશભાઈ	કર્કર પ્રશાંત રમેશભાઈ (દેવાડાર/ગીરોદાર) અને કર્કર રમેશભાઈ રમેશભાઈ (સહ-દેવાડાર/ગીરોદાર)	૧૫-૧૧-૨૦૨૨	૧૦-૦૩-૨૦૨૩	રૂ. ૪૨,૨૬,૪૬૪/-
ચાર્જ/ગીરો મિલકતની વિગત (મિલકતના તમામ ભાગ અને હિસ્સા) : પ્લોટ નં. ૩૭, ઓગ હેવન સોસાટી, મુલાડગામ પાસે, રેવન્યુ સર્વે નં. ૪૧૧, બ્લોક નં. ૨૨૮/વી, મોજે મુલાડ, તાલુકો ઓવાપા, જિલ્લો સુરત, ૩૧૫. પુર્વ : પ્લોટ નં. ૩૮, પશ્ચિમ : પ્લોટ નં. ૩૬, ઉત્તર : સોસાચટીનો અંદરનો રોડ, દક્ષિણ : સોસાચટીની બાઈસીડી અને બ્લોક નં. ૨૨૮/વી						
૪	સુરત	જગદીશભાઈ વી મુંખણી	જગદીશભાઈ વી મુંખણી (દેવાડાર/ગીરોદાર) અને રીનાબેન જગદીશભાઈ મુંખણી (સહ-દેવાડાર/ગીરોદાર)	૧૬-૧૧-૨૦૨૨	૧૦-૦૩-૨૦૨૩	રૂ. ૨૧,૩૭,૫૭૧/-

ચાર્જ/ગીરો મિલકતની વિગત (મિલકતના તમામ ભાગ અને હિસ્સા): રેવન્યુ સર્વે નં. ૨૧૭/પૈકી, ન્યુ બ્લોક નં. ૨૨૪, (જૂનો બ્લોક નં. ૨૩૧/બી), વ્રજવાટિકા રેસીડેન્સી તરીકે જાણીતી સ્કીમમાં, વિભાગ-૧, પ્લોટનં. ૧૮, કેનાલ રોડ પાસે, મોજે ફુંગરા, તાલુકો કામરેજ, જિલ્લો સુરત, ગુજરાત. પુર્વ: સોસાયટીનો અંદરનો રોડ, પશ્ચિમ: પ્લોટ નં. ૬, ઉત્તર: પ્લોટનં. ૧૮, દક્ષિણ: પ્લોટ નં. ૨૦.

सही/-
रानिङ्ग मुद्रा (राष्ट्रिय अधिकारी)
हस्ताक्षर र मोहर कायान्वयन केन्द्र लीमिटेड

[illegible]



VASTU
HOUSING FINANCE

વાસ્તુ હાઉસિંગ ફાઇનાન્સ કોર્પોરેશન લીમીટેડ

ચુલિકા રોડ અને રોડ, બીજો માળ, “એ” બિંગ, નવભારત એસ્ટેટ, ઝકાસિયા બુંદર દોડ, સેવડી (પશ્ચિમ), મુંબઇ-૪૦૦૦૧૫. મહારાષ્ટ્ર. CIN No. U65922MH2005PLC272501

કબજા નોટીસ

આથી વાસ્તુ હાઉસિંગ ફાઇનાન્સ કોર્પોરેશન લીમીટેડના નીચેની સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટીટાઇમગ્રેશન અને રીટરનડેન્સિબલ એડેસ્ટ્રસ અને એન્ડોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૧૯૯૫ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ડોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૬ સાથે યોજાતી કલમ ૧૩ (૧૨) હેઠળ તેમને પ્રાપ્ત સત્તાઓ ઉપયોગ કરીને અહીં નીચેના દેવાદારો દેવાદારોની નોટીસમાં જણાવેલ રકમ અથવા નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર પરત ચુકવવા જણાવ્યું હતું. વાસ્તુ હાઉસિંગ ફાઇનાન્સ રક્મની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી નીચેની સહી કરનાર જણાવેલ નિયમોના નિયમ ૬ સાથે યોજાતી જવાબદારી એક્ટની કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાઓ ઉપયોગ કરીને અહીં નીચેના જણાવેલ મિલકતોની કબજો નીચેના જણાવેલ તારીખોએ થાય તોયો.

પાસ કરીને દેવાદારો અને જમીનદારો અને અન્ય જમતોને આથી મિલકત સાથે કોઇ સોદા ન કરવા સાલધ કરવામાં આવે છે અને મિલકતો સાથેનો કબજો સહીને વાસ્તુ હાઉસિંગ ફાઇનાન્સ કોર્પોરેશન લીમીટેડની જાખાની નીચે જણાવેલ રકમ તેમજ નગરના પરના વ્યાજ, ખર્ચ વગેરેના ચાર્જને સાદીલ કરેલ છે.

ક્રમ નં.	દેવાદાર, સહ-દેવાદારની નામ અને લોન નંબર	માંગણા નોટીસની તારીખ અને રકમ	મિલકતની વિગત	કબજાની તારીખ અને પ્રકાર
૧	જિજ્ઞેશ વાઘબાબા સોલંકી, જ્યાનેશ વાઘબાબા સોલંકી, રંદેશ શી. દેવરાખાખર HL00000000012633	૧૮-ઓગસ્ટ-૨૨ રૂ. ૬૩૦૪૪૯/- ૦૫-ઓગસ્ટ-૨૨ મુજબ	પ્લોટ નં. ૨૨૫, સાંઘ વાઢિકા રેસિડેન્સી, શિવાલિક એન્ડલેવ પાસે, શિવાલિક એન્ડલેવ પાસે, ઓલપાડ, સુરત, ઓલપાડ, ગુજરાત-૩૮૪૪૭૫	૧૧-માર્ચ-૨૩ નાં રોજ ભૌતિક કબજો તીથો
૨	પ્રદિપબાબા વાલ્લભ વાલ્લભ, રોહાનવલ્લભ વાલ્લભ, રાખીબેન વાલ્લભ, લાલુભાબા વાલ્લભ, કિર્તિબેન પ્રદિપબાબા વાલ્લભ, સંદિપકુમાર વાલુભાબા વાલ્લભ LP00000000012638	૧૧-ડિસેમ્બર-૨૨ રૂ. ૬૧૬૬૨૬/- ૦૫-ડિસેમ્બર-૨૨ મુજબ	મિલકત નં. ૩૩, સામગ્રી સોસાયટી, ગાયત્રી નગર પાસે, ખંભાત, ગુજરાત-૩૮૮૬૨૦	૧૨-માર્ચ-૨૩ નાં રોજ સાંકેતિક કબજો તીથો

તારીખ : ૧૪.૦૩.૨૦૨૩

સ્થળ : મુંબઈ, બેરોડા

અધિકૃત અધિકારી

વાસ્તુ હાઉસિંગ ફાઇનાન્સ કોર્પોરેશન લીમીટેડ

[illegible]

	શાખા : સુરત લોન નંબર : H428ECN0374971 & H428HLP0228236 ૧. કંઠનાથ હાદ (દેવાદાર), રૂઢ, ગાયત્રી સોસાયટી-૫, મહાદેવ મંદિર પાસે, સુરત, ગુજરાત-૩૮૬૨૭૦, ર. શાંતિલાલ સાહ (સહ-દેવાદાર), પ્લોટ નં. ૨૯, ગાયત્રી સોસાયટી-૫, મહાદેવ મંદિર પાસે, ઉદનાગમ, ચૌચાંચી, એન સુરત, ગુજરાત-૩૮૬૨૭૦, ર. કાંતાદેવી સાહ (સહ-દેવાદાર), પ્લોટ નં. ૨૯, ગાયત્રી સોસાયટી-૫, મહાદેવ મંદિર પાસે, ઉદનાગમ, ચૌચાંચી, એન સુરત, ગુજરાત-૩૮૬૨૭૦	નીચે જણાવેલ વિન-ખેતીલાક મિકલતના તમામ ભાગ અને દિસ્સા : પ્લોટ નં. ૨૯, સ્ટેપડળ ૭૦ સે. ૫૪, ૫૬, ૫૭/૯૭/૭ (ફિશા સતાવલ લાખ છાપાન બંધન નવસો સાલ પુષા)	૦૩-માર્ચ-૨૦૨૩ સ. ૫૪, ૫૬, ૫૭/૯૭/૭ (ફિશા સતાવલ લાખ છાપાન બંધન નવસો સાલ પુષા)
૩	શાખા : સુરેન્દ્રનગર લોન નંબર : H5J8ECN0386966 & H5J8FLR0330822 ૧. પંકજભાઈ દિપ્તિભાઈ પનાસ (દેવાદાર), મુકામ-સી કી કપાસી હાઇસ્કુલ, ચુડા લિવંડી-કોલે, મુકામ-ચુડા, લિવંડી, ગુજરાત-૩૩૩૨૨૭ અહીં પાસે : ચુડા ઝામ પાંચાંય વીના ગામતાલા રેસિડેન્સીયલ મિકલત નં. ૧/૩વી, હાઇ સ્પીડ પાસે, સુડા લિવંડી સેડ, મુકામ-ચુડા, સુરેન્દ્રનગર-૩૩૩૨૭૦. ર. કાનિનીનીન પંકજદુઆર (સહ-દેવાદાર), મુકામ-માંડોંકરનગર ૧ સામે, સી/ઓ સાહ હાઈર કંટિંગ, ચુડા, સુરેન્દ્રનગર, ગુજરાત-૩૩૩૨૭૦	નીચે જણાવેલ વિન-ખેતીલાક મિકલતના તમામ ભાગ અને દિસ્સા : મિકલત હાઉસ બનીન સ્ટેપડળ ૭૦.૩૨૦ સી.મી.મિકલત નં. ૧/૩વી, હાઇ સ્પીડ રેસીંગન સેડ પાસે, ગામતાલા બનીન, ગામ-ચુડા, તાલુકો-ચુડા જિલ્લો-સુરેન્દ્રનગર પુર્વ : લિનુબાઈ ગમનભાઈ પનાસનું ઘર, પશ્ચિમ : આરંદાઈભાઈ પોટભાઈ પનાસનું ઘર, ઉત્તર : નીરંજનભાઈ દિપ્તિભાઈ પનાસનું ઘર, દક્ષિણ : ચુડા લિવંડી જાહેર સેડ	૦૩-માર્ચ-૨૦૨૩ સ. ૮,૩૬,૫૫/૯૭ (ફિશા ડાહ લાખ ઓગાયાલીની બંધન પાંચસો ઓગાલીન પુષા)
૪	શાખા : દાહોલ લોન નંબર : H4Y0ECN0402161 & H4Y0FMR3437314 ૧. સોભાને પ્રધિભાઈના કલાલ (દેવાદાર), મુકામ-૦૦૦, અડવા સેડ, સુરત, તાલુકો-ફતેલપુરા, જિલ્લો-દાહોલ-૩૮૯૮૯૦, અહીં પાસે : મોખેનભાઈ નંબર નં. ૩૨૬, સાંઘ ઓળા માટે પાસે, અડવા સેડ, ઝામેન સુરત, તાલુકો-ફતેલપુરા, જિલ્લો-દાહોલ. ર. વાકીઅંદ વાલમયુઁ કલાલ (સહ-દેવાદાર), મુકામ-૦૦૦, અડવા સેડ, સુરત, તાલુકો-ફતેલપુરા, જિલ્લો-દાહોલ-૩૮૯૮૯૦	નીચે જણાવેલ વિન-ખેતીલાક મિકલતના તમામ ભાગ અને દિસ્સા : આમ પંચાસત નં. ૩૨૬ સ્ટેપડળ ૮૩.૬૪ સી.મી., ખુદી બનીન બાંધકામ મિકલત મુકામ-ગામઘાટા અરિયા, સુરત, તાલુકો-ફતેલપુરા, જિલ્લો-દાહોલ-૩૮૯૮૯૫ ખાતેની સ્થાવર મિકલત. પુર્વ : હોડે, પશ્ચિમ : માલિકીની મિકલત, ઉત્તર : માલિકીનો મિકલત, દક્ષિણ : અરંદાઈભાઈ લાલાસંદભાઈની મિકલત.	૦૪-માર્ચ-૨૦૨૩ સ. ૬,૪૫,૧૦/૯૭ (ફિશા છ લાખ પેરાલીસ બંધન સેડનો નવ પુષા)
૫	શાખા : બેડોડા લોન નંબર : H413MHML0164033 and H413HLT0170391 ૧. ડેવજી ફરુઝનખાઈ પંડ્યા (દેવાદાર), મુકામ-એડ-૩૦૩, અશ્વર પેડેકઘાટ, નાસરાલ વાડી પાછળ, મુકામ-લાદરા, વડોદરા-૩૮૦૦૧૨. ર. ખડેજીનીનીનાબેઈ ખેરાડુ (સહ-દેવાદાર), મુકામ-એડ-૩૦૩, અશ્વર પેડેકઘાટ, નાસરાલ વાડી પાછળ, મુકામ-લાદરા, વડોદરા-૩૮૦૦૧૨	નીચે જણાવેલ વિન-ખેતીલાક મિકલતના તમામ ભાગ અને દિસ્સા : ફોટ નં. એડ/૩૦૩, સ્ટેપડળ ૮૩.૪૫૦ સી.મી., અશ્વર પેડેકઘાટ, બનીનની બ્લોક નં. ૨૫૬, ૨૫૭, ૨૫૪/૭૭૨, હેનુચ્ય સેડ નં. ૨૨૨, રહક, રહક, ૨૮૦, ૨૮૮ અસલ પુષા, ગામ-કાલોટી, તાલુકો સેડનો-ચાલકાટ, પુર્વ : ફોટ નં. એડ/૩૦૩, પશ્ચિમ : અંશરનો સેડ, ઉત્તર : ફોટ નં. એડ/૩૦૨, દક્ષિણ : ફોટ નં. એડ/૩૦૮	૦૪-માર્ચ-૨૦૨૩ સ. ૨૬,૦૦,૭૭/૯૭ (ફિશા છાવ્વીસ લાખ સાંદાઈર સાવસો સસલ પુષા)
૬	શાખા : કડી લોન નંબર : H4W2RLP0542267 ૧. વિનોદભાઈ પ્રમુખભાઈ કંજરિયા (દેવાદાર), મુકામ-૦૦૦, અશ્વરનગર, ડો. દિલીપભાઈ હોસ્પિટલ પાસે, વિરમગામ, કડી, ગુજરાત-૩૮૨૭૧૫, અહીં પાસે : શોપ નં. ૧, આઈડ કંટોર, સેડ નં. ૫૫/૯૧, દિનેશ કરસાલ હાઉસ, એલ પીયા, વિરમગામ-અંશદાલ. ર. ર. રાણાને વિનોદભાઈ કંજરિયા (સહ-દેવાદાર), મુકામ-૦૦૦, અશ્વરનગર, ડો. દિલીપભાઈ હોસ્પિટલ પાસે, વિરમગામ, કડી, ગુજરાત-૩૮૨૭૧૫	નીચે જણાવેલ વિન-ખેતીલાક મિકલતના તમામ ભાગ અને દિસ્સા : શોપ નં. ૧, આઈડ કંટોર, સ્ટેપડળ અંશદેવજી/૪૭/૮૭ સી.મી.પૈડી, ૧૩/૯૨/૯૭ સી.મી. સિટી ટિકટ નં. ૧૦, સિટી સેડ નં. ૫૫/૯૧/૯૧, ગોપીબાયા તરીકે જાણીતી સ્કીમ, મુકામ-મોજે-વિરમગામ, તાલુકો-વિરમગામ, જિલ્લો-અમદાવાદ એને જિલ્લો-અમદાવાદ-૩૮૨૭૧૫ ખાતેની સ્થાવર કોનેસિયલ મિકલત. સુત્રીઝામી : પુર્વ : ખુદી જગ્યા, પશ્ચિમ : હાઉકનામથીની મિકલત, ઉત્તર : ખુદી જગ્યા, દક્ષિણ : સુભાષભાઈ કેવલાસની શોપ	૦૪-માર્ચ-૨૦૨૩ સ. ૧૩,૫૨,૦૫/૯૭ (ફિશા ટેલ લાખ અશ્વાલન હાઉસ સડસડ પુષા)
૭	શાખા : ગાંધીદામ લોન નંબર : H542RLP05422694 ૧. વિરણાસરસિન મુખેશદેવજી ખંડેજી (દેવાદાર), મુકામ-મોટી ખેડોચ હાઉસ નં. ૧, લુન્ગામાની સામે, કછ, ગુજરાત-૩૦૦૭૧૦, અહીં પાસે : આમ પંચાસત નં. ૩/૧૫૩, મુકામ-અને ગામ-ખંડેજી, તાલુકો-ખંડેજી જિલ્લો-૩૮૭૦૧૦. ર. ખંડેજી વિરણાસર (સહ-દેવાદાર) મુકામ-તાલાવડી પાસે, મોતી તાલાવ, વિરણાસર, ગાંધીદામ, કડી, ગુજરાત-૩૮૭૦૧૦	નીચે જણાવેલ વિન-ખેતીલાક મિકલતના તમામ ભાગ અને દિસ્સા : રેસિડેન્સીયલ હેતુસરતી આમ પંચાસત મિકલત અકાસરતી રુશ્વર નં. ૩/૧૫૩, સ્ટેપડળ ૨૦૮-૬૭ સી.મી., આમ તાલુકા અરિયા ગામ-ખંડેજી, તાલુકો ખંડેજી જિલ્લો-કછ ખાતેની રેસિડેન્સીયલ મિકલત. સુત્રીઝામી : પુર્વ : જાહેર સેડ, પશ્ચિમ : ફિટીડસિંહનો પ્લોટ, ઉત્તર : જાહેર સેડ, દક્ષિણ : પુશ્વીરજીવંશી ખંડેજીનો પ્લોટ	૦૪-માર્ચ-૨૦૨૩ સ. ૧૩,૫૨,૦૫/૯૭ (ફિશા ટેલ લાખ અશ્વાલન હાઉસ પાંચસો ઓગાલીન પુષા)

શાખા : ૧૪-૦૩-૨૦૨૩ સ્થળ : ગુજરાત	સહી/-સહિતના અધિકારી,અન્ય હાલોગ્રાફ કુસાચનારાની લીમીટેડ
---------------------------------	--

[illegible]